

(2) (3) (11)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT SITTINGS AT NAGPUR.

Tr. Application No. 293 of 1987

Shri Laxman Narayan Bapat,
Chboti Dhantoli,
Nagpur.

.. Applicant

V/s.

1. Union of India & 2 Others. .. Respondents.

Coram: Hon'ble Member(J), Shri M.B. Mujumdar
Hon'ble Member(A), Shri M.Y. Priolkar.

Tribunal's Order:

Dated: 15.3.1989

Heard Mr.J.P.Pendse, learned advocate for the applicant, and Mr.M.G.Bhangde, learned advocate for the respondents. During the course of arguments we found that the adjudication proceedings regarding the ~~seizures~~ cases on 18th and 19th July, 1974 are not ~~as~~ yet completed because of some stay granted by the Jabalpur Bench of the Madhya Pradesh High Court. We feel that the orders that would be passed ~~adjudication~~ proceedings will have some bearing on the decision of the present application. In view of this position Mr.Pendse, learned advocate for the applicant made a request on behalf of applicant that by way of interim relief the impugned order dated 27.9.1983 by which 30% of the pension due to the applicant is withheld on permanent basis should be stayed from today till the adjudication proceedings are completed. He also stated that the applicant will furnish solvent security so that the respondents ~~could be~~ recovered the difference, if the present application is decided against the applicant.

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(13) (12)

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Respondents advocate Mr. Bhangde wants time to offer his views on the said request after taking instructions from the respondents.

Adjourned to 17.3.1989 for further hearing.

W.M.
(M.Y. Priolkar)
Member(A)

W.M.
(M.B. Mujumdar)
Member(J)

Received
3 Court 16/3
(S.K. Bhave) at 16 hrs
Superintendent
Central Excise (Legal)
H.O.S.
NAGPUR
on behalf of Respo. I